

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 833 of 2019

IN THE MATTER OF:

M/s. Arangcons

...Appellant

Versus

Amit Chandrakanth Shah & Ors.

...Respondents

Present: For Appellant : **Mr. Ankit Chaturvedi, Advocate**

O R D E R

20.08.2019 Learned counsel for the Appellant being aggrieved that the 'Operational Creditors' have been discriminated and no amounts have been paid by the proposed resolution applicant.

Let notice be issued on the Respondents by Speed Post. Requisite along with process fee, if not filed, be filed by 21st August, 2019. If the Appellant provides the *e-mail* address of Respondents, let notice be also issued through *e-mail*.

In the meantime, the Appellant will remove the defects within 10 days.

Post the case 'for Admission (After Notice)' on 19th September, 2019.

In the meantime, if the 'resolution plan' is implemented, it will be subject to the decision of this appeal.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/ns/gc